

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 31.07.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 100/07	TP 07/16	Hearing	397 /398	Bruzzo and Anr. Vs Giltech International Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	Counsel for petitioner is absent. Petitioner is also called, absent.		

This matter is listed from time to time after it was received from the erstwhile CLB. On 31.03.2017 when this matter was listed, the counsel for petitioner was present and the counsel for R-5 was present. A letter was received from the Company that the matter was already settled between the parties and that a deed of settlement was also filed before the CLB and a copy of settlement was sent for consideration.

On 08.03.2017 also, the counsel for petitioner and the counsel for R-1 and R-5 was present and informed the Tribunal that the matter was settled between the parties and counsel for petitioner requested time to file memo. A memo was filed on 27.07.2017. The matter was originally listed on 27.07.2017. On that day, a memo was filed for withdrawal enclosing a copy of letter said to have been addressed by the petitioners.

Today, the matter is again listed for hearing. Since, whenever the matter was being called, counsel for petitioner was reporting that the matter was settled between the parties and finally a memo for withdrawal was filed on 27.07.2017. Memo is recorded. Permission is granted to the petitioner to withdraw the main petition. There is no representation from Respondents No.2 to 4.

Petition is dismissed as withdrawn vide separate orders.


MEMBER (J)


MEMBER (T)